STATEMENT-II

PARLIAMENTARY CONSTITUENCIES WHERE ELECTION WAS COUNTERMANDED BY THE ELECTION COMMISSION UNDER SECTION 58A OF THE REPRESENTATION OF PEOPLE ACT, 1951 ON THE GROUND OF BOOTH CAPTURING

Nar	ne of the State	No. & name of Parlia- mentary Constituency
1.	Bihar	1. 24—Purnea
		2. 35—Patna
2.	Uttar Pradesh	1. 66—Etawah
		2. 78—Bulandshahr
		3. 80—Meerut

IMPACT OF LOAN WAIVER SCHEME ON FARMERS

1430. SHRI VIJAY NAVAL PATIL: Will the Minister of FINANCE be pleased to state:

- (a) the impact of loan waiver scheme introduced in the year 1990, on the farmers; and
- (b) the number of farmers benefited as a result thereof so far, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR

SINGH): (a) Under the Debt Relief Schemes introduced by the Central and State Governments, waiver of principal and interest amounts has been allowed upto Rs. 10,000 per borrower to cover all over-dues on short term & term loans advanced by public sector banks, regional rural banks and cooperatives. It was an one time measure and has relieved the farmers, artisans and weavers of their debt burden to enable them to increase production and productivity.

(b) As on 1-7-1991, 295.45 lakhs of beneficiaries, which includes farmers, have been provided relief under the loan waiver scheme. State-wise position of beneficiaries is given below in the statement.

STATEMENT

Sr. No.	States/U.Ts.											No. of persons given relief
1	2							*				3
1.	Andhra Pradesh										•	2931480
2.	Arunachal Pradesh	ı		•								12157
3.	Assam .											508562
4.	Bihar .										•	3543349
5.	Goa	•	•						-			1876 1
6.	Gujarat .	•	•	•	•	•	Ī	Ī				1355479
7.	Haryana	•	•	•	•	•		·			•	59 90 49
8.	Himachal Pradesh	•	•	•	•	•	•	•	·			277821
9.	Jammu & Kashmin		•	•	• •	•	•	•	•	•		33805
			•	•	•	•	•	•	•	•	•	1616376
10.	Karnataka	•	٠,4	•	•	•	•	•	•	•		437322
11.	Kerala .	•	•	•	•	•	•	•	•	•	•	1914866
12.	Madhya Pradesh	ie.	•	•	•	•	•	•	•	•	•	2875078
13.	Maharashtra	•	•	٠	•	•	•	•	•	•	•	73064
14.	Manipur .		•		•	•	•	•	•	•	•	• • • • • • • • • • • • • • • • • • • •
15.	Meghalaya .							•	•	•	•	17066
16.	Mizoram .				•		•	•		•	•	6396

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1	2				4	· · · · · · · · · · · · · · · · · · ·	 		······································			3
17.	Nagaland		•		•			•	•			50 10
18.	Orissa			•								2051664
19.	Pun jab		•				٠.				•	463791
20.	Rajasthan			٠.						•		1909067
21.	Sikkim											9394
22.	Tamil Nadu											1978223
23.	Tripura											146125
24.	Uttar Prades	sh										5155333
25.	West Bengal											1 496 178
26.	Chandigarh											3363
27.	Dadra & Na	gar l	Have	li								2 79 8
28.	Daman & Di											1115
29.	Delhi											10978
30.	Lakshadweep	9										91
31.	Pondicherry											41532
32.	Andaman &	Nice	obar I	sland	ls				•			4755
	To	otal:	:									2 9 545139

SETHU CANAL PROJECT AS DEFENCE PROJECT

1431. DR. V. RAJESHWARAN: Will the Minister of DEFENCE be pleased to to state:

- (a) whether there is any proposal to declare Sethu Canal as a defence project;
- (b) if so, the time by which it is to be so declared; and
 - (c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (c). No, Sir. The Project does not have adequate relevance, from the Defence angle.

(b) Does not arise.

GOLD AND SILVER RESERVES

1432. SHRI R. JEEVARATHINAM : SHRI BHOGENDRA JHA : SHRI RAMESH CHENNITHALA:

Will the Minister of FINANCE be pleased to state:

- (a) the quantity of gold and silver reserves with the Union Government as on July 31, 1991 and the minimum gold reserves required to maintain the stability of the economy; and
- (b) whether the Government have any arrangement to sell gold to the public; and

(c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) As on 31st July 1991, the stock of gold in Government account was 12.65 MT (Gross weight). This is in addition to 20 MT of gold leased to State Bank of India in May 1991 for raising foreign exchange resources in the short term and 2 MT of gold placed as imprest with State Bank of India for operating the Gold Jewellerv Export Promotion and Replenishment Scheme. The gold in Government account mentioned above is quite apart and distinct from the gold held by Reserve Bank of India as part of the country's foreign exchange assets, which equivalent to 332.56 MT, including the quantity of 46.91 MT of gold kept in the Bank of England. As on July 31, 1991. the quantity of silver held by the Government is 2178 MT. This silver is of assorted purity levels.

In terms of Section 33(2) of the Reserve Bank of India. Act, 1934, the aggregate value of gold coin and gold bullion held as assets of the Issue Department shall not at any time be less than Rs. 115 crores. As on July 31, 1919 the value of gold held in the Reserve Bank of India was Rs. 9105.81 crores.

- (b) No Sir.
- (c) Does not arise.